

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Miscellaneous Application No 420 of 2022

In

Civil Appeal No 6924 of 2021

Ravinder Kumar Dhariwal and Another

Appellants

Versus

Union of India and Others

Respondents

ORDER

- 1 In paragraph 14 of the judgment of this Court dated 17 December 2021, the words, namely, “Ms Madhavi Divan, the learned Additional Solicitor General appearing on behalf of the respondents, has urged that” shall stand deleted and be substituted by the words “A counter affidavit has been filed on behalf of the respondents stating that”. At the end of paragraph 14, the following sentence shall stand inserted:

“Ms Madhavi Divan, learned Additional Solicitor General has appeared on behalf of the respondents and has placed relevant perspectives before the Court having regard to the mental condition of the petitioner.”

2 The Miscellaneous Application is disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Surya Kant]

.....J.
[Vikram Nath]

New Delhi;
March 8, 2022
CKB

ITEM NO.14

COURT NO.4

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.420/2022 in C.A. No.6924/2021

(Arising out of impugned final judgment and order dated 17-12-2021
in C.A. No.6924/2021 passed by the Supreme Court of India)

RAVINDER KUMAR DHARIWAL & ANR.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.2945/2022-CLARIFICATION/DIRECTION)

Date : 08-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Rajiv Raheja, AOR

For Respondent(s)

Ms. Madhavi Divan, ASG
Mr. Nachiketa Joshi, Adv.
Ms. Priyanka Das, Adv.
Ms. Vimla Sinha, Adv.
Ms. Nidhi Khanna, Adv.
Mr. Ayush Puri, Adv.
Ms. Preeti Rani, Adv.
Mr. T.A. Khan, Adv.
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Miscellaneous Application is disposed of in terms of the signed order.

(CHETAN KUMAR)

A.R.-cum-P.S.

(Signed order is placed on the file)

(SAROJ KUMARI GAUR)

Court Master